

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Diary No(s) . 28857/2017

Petition for Special Leave to Appeal (Civil)No. _____ of 2017

(Arising out of impugned final judgment and order dated 26-10-2016 in SAD No. 656/2016 passed by the High Court Of Judicature At Allahabad)

LAL BAHADUR

Petitioner(s)

VERSUS

THE STATE OF UP & ORS.

Respondent(s)

(IA No.95682/2017-CONDONATION OF DELAY IN FILING and IA No.95684/2017-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.95687/2017-EXEMPTION FROM FILING O.T.)

Date : 06-10-2017 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE DR. JUSTICE D.Y. CHANDRACHUDFor Petitioner(s) Mr. Rajesh Sharma,Adv.
Mr. Rajeev Kr. Gupta,Adv.
Ms. Shalu Sharma, AOR
Mr. Nitin Kumar,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Issue notice.

Tag with Civil Appeal No.15137/2017.

(OM PARKASH SHARMA)
AR CUM PS(H. S. PARASHER)
ASSISTANT REGISTRAR